

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 72/Chd/2016

Mr. Pradeep Chaudhary & Ors.

...Petitioners.

Versus

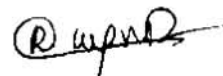
M/s New Suraj Transport Co. Ltd. & Ors.

...Respondents.

Present: Mr. Rajansh Thukral, Advocate for petitioners.
None for respondent Nos.5, 9 & 12.

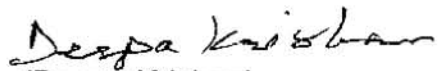
There being no representation from respondent Nos.5, 9 and 12 they are proceeded against ex parte. As per office report the learned counsel for petitioners has made compliance of the previous order regarding filing of affidavit in token of despatch of the notice by Speed Post to respondent No.3. Learned counsel for petitioners contends that as per the documents with the affidavit notice was sent to respondent No.3 at three different addresses and as per the track report the postal article have been duly delivered at two of the addresses. Respondent No. 3 having been duly served and there is no representation for respondent No.3 ~~who~~² is proceeded against ex parte.

The case be now listed for arguments for 06.02.2017 along with the prayer for stay.


(Justice R.P. Nagrath)
Member (Judicial)

January 12, 2017

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(Deepa Krishan)
Member (Technical)